

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**108(ND)/2016**

**IN THE MATTER OF:**

M/s. Esquire Electronics Inc & Anr

.... Petitioner

v.

Netherlands India Communications  
Enterprises Limited & Ors

.... Respondent

**Order U/s. 397-398**

**Order delivered on 01.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent : Adv. Yogesh Jagia, Adv. Chandan Dutta, Adv.  
Harshit Ratra for R-1 to R-3

**ORDER**

**CA-1339/2018, CA-389/2021, CA-45/2021, IA(CA)-17/2021, , CA-572/2018 , CA-756/2019 CA-2662/2019, CA-62/2020, CA-653/2020, CA-46/2023**

This matter was passed over in the morning. Since, it is already 05.30 PM, therefore, due to paucity of time, the matter could not be taken up.

At request and by consent, list the matter on **15.02.2024** .

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

01.02.2024  
Lalit